

(Khandwa): Sir, The Railway Administration has taken up the work of electrification of the rail line.....(*Interruptions*).

SHRI C. MADHAV REDDI (Adilabad): Sir, we are walking out in protest.

Shri C. Madhav Reddi and some other hon. Members then left the House

[*Translation*]

SHRI C. JANGA REDDY (Hanamkonda): Mr. Deputy Speaker, Sir, all the teachers are on strike and in this connection, some Members of the Bharatiya Janata Party had made efforts to meet the hon. Minister but he refused to grant them even an interview. As a protest Bharatiya Janata Party stages a walk out.

Shri C. Janga Reddy then left the House

[*English*]

12.18 hrs.

MATTERS UNDER RULE 377

- (i) **Need to replace the existing bridge with a new one at Khanda on Itarsi-Bhusawal section of Central Railway**

SHRI KALICHARAN SAKARGAYEN (Khandwa): Sir, the Railway Administration has taken up the work of electrification of the railway line of Itarsi-Bhusawal section in Central Railway. Since the over-bridge at Khandwa is at a low height, it is necessary to remove the same and construct another bridge of appropriate height and size.

There are only two alternative-either the

height of the existing bridge should be raised or another bridge on a new site be constructed. I have suggested to the hon. Minister of Railways that the present railway bridge is quite insufficient, narrow and in a very dilapidate condition. It is inadequate to meet the growing traffic.

Therefore, I request the Railway Minister to use his good offices for bringing about a coordinated plan of action so that a broad, strong and high overbridge may be constructed on the site selected by the Engineers of PWD, Madhya Pradesh and the Railways in a joint inspection held three years back.

[*Translation*]

- (ii) **Need to make more budgetary provisions for development of dairy industry in the States**

SHRI MAHENDRA SINGH (Guna): Mr. Deputy Speaker, Sir, there is a provision for spending 10 per cent of the amount earmarked for rural development programme on creation of permanent assets. But the Central Government has directed Madhya Pradesh and several other States that this amount should not be spent for dairy industry under operation flood. Due to this, this amount cannot be spent of Frozen Semen Centres, Instant Milking Chilling Units etc. and it has caused a great set back to the programme of raising the income of farmers and quantum of milk by paying remunerative price of milk to farmers and improving the breed of cattle by artificial insemination. It is becoming difficult to maintain families on small holdings of land due to rise in population and division of land at family level. Therefore, it is necessary to develop the dairy industry with a view to raise family income and eliminate poverty and deal with unemployment problem. Continuous curtailment of the budgetary provisions of the Dairy

[Sh. Mahendra Singh]

and Animal Husbandry Departments by the State Governments under operation flood and restricting the amounts being spent under D.R.D.A. is an unwise step and against the farmers. Therefore the Central Government should direct the States not only to spend more and more funds for this purpose under the D.R.D.A. but also make maximum budgetary provision for improving the cattle breed and dairy industry so that milk production in the villages may increase and the farmers get remunerative prices for their milk and poverty is eliminated.

[English]

(iii) Demand for providing a halt at Bhejput between Chilka and Khallikote railway stations in Orissa

SHRI SOMNATH RATH (Aska): The people of Bhejput have put forth the proposal to open a passenger halt at Bhejput in between Chilika and Khallikote Railway Stations in Orissa but to no avail.

The authorities were pleased in the year 1968 to inspect the site and ascertain the fact whether the site was fit for opening the Halt station. Commercial, mechanical, locomotive and other necessary enquiries were made and at each and every stage the site proved to be suitable for the purpose and the authorities assured the public to open the same. However, till date, there is absolutely no progress. The passenger halt will help poor people, mostly fishermen, to send the fish which they catch outside Orissa.

The public are ready and willing to do the earth work for the purpose of construction of platform. This is a unique occasion when people are coming forward to construct the platform. The Railway Department should come forward to assist the people of the area for development and

trade.

Hence, immediate steps should be taken.

(iv) Need to provide financial assistance for overall development of Goa

SHRI SHANTARAM NAIK (Panaji): Mr Deputy-Speaker, Sir, since Goa has become a State from 30th May, 1987, the Central Government should send a special team to Goa consisting of Union Ministers for Industries, Communications and Railways to assess the developmental needs of the State so as to grant a few Special Developmental Schemes to the State.

The Central Government is requested to lend a helping hand to the State Government by granting Special Grants as is done in case of other Special Category States. A firm assurance from the Government on this account is awaited by the people.

(v) Need to review the policy regarding levying of charges for conferring lessee rights and peripheral charges by DDA

SHRI JAI PRAKASH AGARWAL (Chandni Chowk): Delhi Development Authority is serving notices to hundreds of persons in possession of the old refugees properties in various parts of my parliamentary constituency. The stipulated charges in these notices for conferring on such persons the lesssees' rights are Rs. 250 per square metre; while in similar cases and in these very areas, Delhi Development Authority earlier charged only Rs. 11 per square metre. Enhancing this amount, more than twenty times is causing hardships to some of the poorest sections of the society. It also establishes the fact that Delhi Development Authority does not have any set policy in the